

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1485 of 2019

IN THE MATTER OF:

M/s. U.P. State Spinning Company Ltd.

...Appellant

Versus

Union Bank of India

...Respondent

Present: For Appellant : Ms. Aarti Upadhyay, Advocate
For Respondent : Mr. Vinay Bist, Advocate

O R D E R

02.01.2020 As the Managing Director on behalf of 'M/s. U.P. State Spinning Company Ltd.' (Corporate Debtor) cannot prefer the appeal in view of the decision of Hon'ble Supreme Court in "*Innoventive Industries Ltd. v. ICICI Bank - (2018) 1 SCC 407*" (Para 11), Ms. Aarti Upadhyay, learned counsel appearing on behalf of the Appellant orally prays for and is allowed to implead Mr. Vinod Kumar Mishra, Assistant Company Secretary as Appellant of the Corporate Debtor and to transpose 'M/s. U.P. State Spinning Company Ltd.' through 'Interim Resolution Professional' as 2nd Respondent. As Mr. Vinod Kumar Mishra has already filed the Vakalatnama, no separate Vakalatnama is required to be filed. Learned counsel for the Appellant will make necessary corrections in the cause title of the Appeal and other relevant pages of the paper-book in the course of the day.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/gc/